

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 94/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES: M/s. Lafarge India Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Hemant Sutar	Advocate	

Common Order

CSP 93/2017/230-232/2017/ NCLT/MB//MAH/2017

CSP 94/230-232/2017/ NCLT/MB//MAH/2017

On the objections raised by the Registrar of Companies, since none represented Registrar of Companies, list this matter to next week directing the Registrar of Companies to be present on the next date of hearing.

List this matter on 06th April, 2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)